Whoever sits in the Chair has to lake into account everything that has happened. So you have to give a ruling. You cannot say that somebody else was sitting in the Chair and therefore you will convey to him or her... (Interruptions)

PROF. CHANDRESH Ρ. THAKUR :.. (Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENT ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I cannot hear anything in this noise {Interruptions}

SHRI PA WAN KUMAR BAN-SAL: Any pet sen who it sitting in the Chair has to take the decision. .(Interruptions)

PROF. CHANDRESH THAKUR:.. (interruptions).. Programmes cannot suffice so far as the needs of the job-seekers are .(interruptions)..Growth concerned be rate must accelerated... (Interruptions)

VICE-CHAIRMAN THE (SHRI V. NARAYANASAMY): 1 think you can continue afterwards. . . (Interruptions). ..

PROF. CHANDRESH P. THAKUR: Sir, I will finish just now...(Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think you can continue in the afternoon...(Interruptions)

SHRI PAWAN **KUMAR** BANSAL: Sir, he should be allowed to continue now because he is making a very good speech.. . {Interruptions}

■ SHRI KAMAL MORARKA? What speech? We could not hear anything at all. .(Interruptions).. We have got great respect for Mr. Thakur...(Interruptions)

1989—discussion *not* concld. THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I think we can adjourn now. The Hcuse stands adjourned till 2-30 P.M. today.

Bank of India Bill,

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled 'after at thirty-three lunch Mures past two of the deck, The Vice-Chairman (Shri V. Narayanasamy) in the Chair.

## ANNOUNCEMENT REGARDING STATEMENT BY MINISTER

VICE-CHAIRMAN (SHRI V. NARAYANASAMY): There is an announcement. I have inform\* Members that Mr. Rajesh Pilot, Minister of State of the Ministry of Surface Transport will make a statement at 5 o'clock today in connection with the removal of difficulies facing the implementation of the Motor Vehicles Act, 1988, and the Motor Vehicles Rules, 1989.

New, we shall take up furl her discussion en tie Private Members' Reschricn by Shri P. N. Sukul. Mr. P.K. Kunjachen.

(Interruptions)

THE VICE-CHAIRMAN (SHRI , V. NARAYANASAMY): Nothing should go on record.

SHRI RAM AWADESH SINGH\*\*

(Interruptions)

VICE - CHAIRMAN THE (SHRI V. NARAYANA SAWY): Yeu take take, yeur your seat. Kirdly seat. This is Private business. Members' Kirdly do not interfere. Kindly take yeur seat.

SHRI RAM **AWADESH** SINGH: \*\*

\*\*Not recorded ~

319 Resolution re: formulation [RAJYA SABHA] of a comprehensive

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Whatever he speaks will not go on record.

SHRI RAM AWADESH SINGH:\*\*

श्रत तंत्रात्रम से ए ज्य संत्री और संत्रदीय कर्य संत्रालम में ए ज्य संत्री (ओ र धारितार स लबीय): उन ज्यक्ष सहोदय, यह ढाई बने से जो बिजनेस चता है, वह प्राइवेट सैम्बर का बिजनेस है। इत्तेतर सेरा अनुरोध है कि न तो इनकी कोई बात रिकार्ड की जय श्रीर न इन्हें एल क किया जाय।

**SHRI VITHALRAO**  $M \setminus -$ DHWRAO **JADHAV** (Maha-I am on a point of rasic.a): orders, Sir. My p)int of order is that when the Private Mmebers" Business is going on, no other business is allowed in the House.. From chat point of view, Mr. Ram Awadesh Singh had no right to say whatever he has said. Therefor; it should b; expanged from ;he record

THE VICE-CHAIRMAN (SHRI <sup>v</sup>. NARAYANASAMY): I have said chat no;hing of what Mr. Ram Awadesh Singh has said will- go on record. Now, Mr. Kanjachen will speak on the Resolu:ion.

RESOLUTIONREGARDINGFOR MULATION OF A COMPRE-HENSIVE NATIONAL WAGE POLICY BY GOVERNMENT— Contd.

SHRI P. \$. KUNHACHEN (Kerala) *i* Mr. Vioe-Chairman. Sir, I snpport the Resolution rpoved ••Not recorded

by Shri P.N. Sukul on 28ih July, 1989. 1 thougit of moving an amendment. But as the Resolution had been moved on previous non-official day, it is not possible to move the amendment. As you see, it has been stated in the Resolution:—

"----this House is of opinion that Government should rationalise its 'Wage Policy' for securing to all workers a living wag}, as directed in article 43 of the Constitution and in pursuance thereof, formulate a comprehensive National Wage Policy, so that—"....

So, a wage policy alone is not sufficient. Actually, according to the latest estimates, there are 64 million agricultural workers in the country. If you take the rural poor as a whole, the figure comes to 110 million people. They are the most down-trodden people in the country. Even though minimum wages have been declared in various parts of the country, they are not being implemented. There is no machinery to implement the minimum wages. Even though the Government claims that there are Labour Officers etc. to implement them, but the actual position is that in many parts of the country, the agricultural workers are denied minimum wages. They are not getting the minimum wages. That is one thing.

Another thing is that the Conference of Labour Ministers held at Delhi in 1982 came to the conclusion that the minimum wages should be revised at a particular time. If the Cost of Living Index goes beyond 50 points, the wages should be revised. That is one suggestion. Otherwise, within period of every two years the minimum wages should be revised. Yesterday, I got the list of minlraum wages in all the State\*